

HIGH COURT FOR THE STATE OF TELANGANA

TENDER NOTIFICATION

ROC.No.396/2023-CPS

Sealed quotations are invited for outsourcing the services of 05 Computer Hardware Technicians for a period of one year for the general maintenance (not troubleshooting) of the following Computer Hardware of the High Court for the State of Telangana and at the Residences of Hon'ble Judges and Registrars of the High Court.

S.No	Description	QTY
1.	Local Area Network (in the High Court only)	1000 Nodes(Approx)
2.	Display Boards (in the High Court only)	100
3.	Kiosks Machines (in the High Court only)	10
4	Multi-functional Devices (High-end Laserjet printers(in the High Court only)	60
5.	Desktop Laserjet printers (High Court and Residences of Hon'ble Judges and Registrars	600
6	Biometric Attendance devices	50

All the above Computer Hardware is under warranty by O.E.M/Annual Maintenance provider.

Note: Interested bidders can inspect the model computer hardware during the Office hours - 10:30 A.M to 5:00 P.M - at Computer Section, 6th Floor, Administrative Building, High Court for the State of Telangana, Near City College, Hyderabad on all working days up to 19.07.2023

TERMS AND CONDITIONS

1. The Technicians engaged by the Agency have to attend to the following.
 - Inspection of all the Network Switches and I/O points installed at Court Halls, Chambers of Hon'ble Judges and various Sections in the High Court and resolving network related problems;
 - Checking the functionality of the Digital Display Boards and Kiosk Machines installed at the Court Halls, which includes powering on and powering off.
 - Inspection of all the Desktop Printers and Multi-functional Devices, installed at Sections, Court Halls and Chambers of Hon'ble Judges and Residences of Hon'ble Judges and Registrars and resolving printing issues;
 - To attend to any other work relating to the above as entrusted by the Section Officer, Computer Section from time to time.
2. The agency shall pay wages to the Technicians as per the provisions of the minimum Wages Act,1948 and comply with the provisions of other Acts relating to Labour and Proof of such payment etc., shall be submitted to the Registry every month. The agency has also to pay EPF AND ESI Contributions for the Technicians as per Rules and also file proof of such payment.
3. The agency shall submit EPF, ESI Challans in a detailed statement every month along with the monthly bill.
4. The Technicians of the agency shall invariably wear formal dress while entering the High Court premises and shall also keep identity cards with them and to produce the same whenever insisted by the authorities concerned.
5. The High Court reserves the right terminate the contract, without assigning any reason, before completion of one year;
6. The High court may impose penalty of deducting certain percentage of amount from the bill, if any technician absents to duty or if the work is found to be not satisfactory or any damage is caused to the High Courts property.
7. The successful bidder has to keep Rs.25,000/- in the form of Bank Guarantee towards Security Deposit for a period of One year, from the date of work order.
8. The candidates (Technicians) sent by the successful bidders have to undergo an interview to be conducted by the High Court and High Court reserves the right to select or reject the candidature.
9. The successful bidder shall not sub-let/entrust the work of maintenance to any other agency.

10. If the agency intends to withdraw from the contract, it shall give at least one month's advance notice; as otherwise, the High Court reserves the right to claim damages from the agency.
11. Office Timings - 9:30 AM to 6:30 PM on all working days. For Residences of Hon'ble Judges and Registrars no timings are applicable; the Engineer identified for the residential calls of the Hon'ble Judges/Registrars shall attend to service calls at the residences of the Hon'ble Judges/Registrars on all working days and public holidays and at all times depending upon the urgency.
12. In case any technicians are absent from duty for more than 2 days an alternative arrangement has to be made by the agency.

EDUCATIONAL QUALIFICATION & WORK EXPERIENCE:

- Candidate should have Diploma in Electronics/Computer Science

OR

B.Sc (Electronics)/BS.c (Computer Science)

OR

B.Tech (ECE)/B.Tech(CSE).

- Candidate should have minimum 02 years experience in maintenance of Computer Hardware and Networking.
- One technician should be provided with a two wheeler who shall attend to the residential complaints, at the cost of the successful bidder. The fuel and other maintenance charges shall be borne by the successful bidder only.

The rate quoted shall be inclusive of all service taxes etc. The intending bidders shall submit their sealed quotations with details of their previous experience, and turn over to the undersigned on or before 5.00 PM on 21-07-2023. The quotations received after the said date and time will not be entertained.

The intending bidders can inspect the buildings in the premises of High Court for State of Telangana at Hyderabad on any working day between 10.00 AM and 5.00PM before 21.7.2023

The CENTRAL PROJECT COORDINATOR reserves the right to call for further information from the bidders and to accept or reject any or all the quotations without assigning any reasons.

HYDERABAD
DATE: 11-07-2023

Law
REGISTRAR (I.T.)-cum-
CENTRAL PROJECT COORDINATOR
etc.

